

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**WEDNESDAY, THE ELEVENTH DAY OF DECEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE**

**ARBITRATION APPLICATION NO: 248 OF 2024**

**Between:**

Smt. Krishnapriya Kunapareddy Chinna, W/o. K.C. Parasurami Reddy, Aged about 44 years, Occupation. Architect, R/o. Plot No. 45, G-1, Nitya Residency, Megita Hills, Near Ravindra Bharathi School, Madhapur, Serlingampally, K.V. Rangareddy, Hyderabad, Telangana - 500081.

**...Applicant/Petitioner**

**AND**

1. Sahithi Constructions, Having its place of business at Plot No. 1222, H.No. 8-2-293/82/A/1222/F4, Fourth Floor, Road No. 36, Jubilee Hills, Hyderabad - 500033, Telangana State, Represented by its Partner Smt. B. Parvathi W/o. B Laxmi Narayana Hyderabad, Telangana - 500081.
2. Sri. K. Suri, S/o. Late L C Suri, Aged about 78 years occupation. Business, R/o. H.No. 8-8-8, Sri Matha Chamber, Nampally, Hyderabad.
3. Sri M. Rajashekar, S/o. Late Lachaiah, Aged about 49 years Occupation: Business, R/o. H.No. 2-2-22/4, Flat No. 302, Indra Heights, DD Colony, Bag Amberpet, Hyderabad.

**...Respondents**

Arbitration Application filed under Sections 11 (6) of the Arbitration and Conciliation Act, 1996 praying that for the reasons stated in the accompanying affidavit, this Hon'ble Court may be pleased to appoint a Sole Arbitrator for the purpose of adjudication of the disputes that have arisen between Applicant and the Respondents 1 to 3 in respect of the terms of the Agreement of Sale dated 07/07/2021.

**Counsel for the Applicant : Ms. V. Soubhagya Valli, rep.  
Sri. V. Seetharama Avadhani**

**Counsel for the Respondents :**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**ARBITRATION APPLICATION No.248 of 2024**

**ORDER:**

Ms. V.Soubhagya Valli, learned counsel representing Mr. V.Seetharama Avadhani, learned counsel for the applicant.

2. Learned counsel for the applicant seeks leave of this Court to withdraw the application with the liberty to file a fresh application.

3. Accordingly, the Arbitration Application is dismissed as withdrawn with liberty as aforesaid.

As a sequel, miscellaneous petitions, pending if any, stand closed. There shall be no order as to costs.

Sd/ A.V.S.S.C.S.M. SARMA  
JOINT REGISTRAR

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SECTION OFFICER

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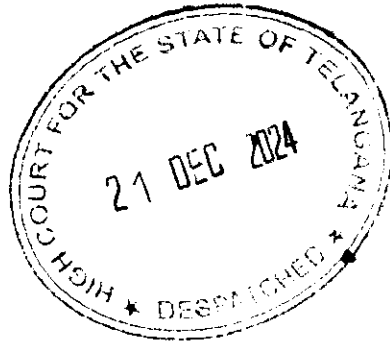
1. One CC to Mr. V. Seetharama Avadhani, Advocate [OPUC]
2. Two CD Copies

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HIGH COURT

DATED:11/12/2024



ORDER

ARBAPPL.No.248 of 2024

ARBITRATION APPLICATION IS  
DISMISSED AS WITHDRAWN

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20/12/24